GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 4744 ANSWERED ON 15TH DECEMBER, 2016

RASH DRIVING ON NATIONAL HIGHWAYS

4744. DR. HEENA VIJAYKUMAR GAVIT:

SHRIMATI SUPRIYA SULE:

DR. J. JAYAVARDHAN:

SHRI ANTO ANTONY:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

SHRI DHANANJAY MAHADIK:

KUNWAR BHARATENDRA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of number of people caught in rash driving during the last three years, year, State and NH-wise;
- (b) whether the Government has put in place any policy regarding issue of challans and collection of charged amount from traffic violators on National Highways;
- (c) if so, the details thereof; and
- (d) the other steps taken by the Government to avoid rash driving on National Highways so as to avoid accidents?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

- (a) The present format for reporting of road accident data by States/UTs to the Transport Research Wing of the Ministry, information relating to number of people caught in rash driving is not included in this format. However, information regarding total number of road accident occurred on all roads in India due to exceeding lawful speed during the calendar years from 2013 to 2015, States/UTs wise is annexed.
- (b) to (d) Rash driving is a punishable offence under the provision of Section 184 of Central Motor Vehicle Act, 1988. There are also specific provisions in Indian Panel Code (IPC) relating to cases in which rash and negligent driving or riding result in the death of another person or in hurt or grievous hurt caused to another person.

Enforcement of various provision of Motor Vehicle Act including challaning of vehicle for prosecution of an offence is the responsibility of the Enforcement Agency of State Government.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 4744 ANSWERED ON 15.12.2016 ASKEKD BY DR. HEENA VIJAYKUMAR GAVIT, SHRIMATI SUPRIYA SULE, DR. J. JAYAVARDHAN, SHRI ANTO ANTONY: SHRI MOHITE PATIL VIJAYSINH SHANKARRAO,SHRI DHANANJAY MAHADIK AND KUNWAR BHARATENDRA REGARDING RASH DRIVING ON NATIONAL HIGHWAYS.

S.No	States/UTs	Total number of road accidents due to exceeding lawful speed.		
1	2	2013	2014	2015
1	Andhra Pradesh	13766	12747	12678
2	Arunachal			
	Pradesh	45	16	26
3	Assam	4437	4596	3944
4	Bihar	2242	1496	2367
5	Chhattisgarh	5376	6720	6501
6	Goa	3121	3148	3060
7	Gujarat	14968	13752	13812
8	Haryana	4157	4185	4148
9	Himachal Pradesh	2663	2763	2670
10	Jammu & Kashmir	2980	2859	2849
11	Jharkhand	1702	1627	1576
12	Karnataka	20575	23370	22337
13	Kerala	20010	20611	21191
14	Madhya Pradesh	30030	20967	20311
15	Maharashtra	39389	29790	37196
16	Manipur	0	0	0
17	Meghalaya	36	40	144
18	Mizoram	51	48	11
19	Nagaland	0	51	4
20	Orissa	3707	3699	4103
21	Punjab	2264	2253	2733
22	Rajasthan	10406	11395	10954
23	Sikkim	30	28	18
24	Tamil Nadu	21609	28804	38042
25	Telangana	NA	6266	15268.12
26	Tripura	533	499	460
27	Uttarakhand	719	94	282
28	Uttar Pradesh	3099	2561	6423
29	West Bengal	1607	3339	2906
30	A & N Islands	179	94	87
31	Chandigarh	5	160	157
32	D & N Haveli	91	21	16
33	Daman & Diu	26	21	13
34	Delhi	NR	NR	3148
35	Lakshadweep	0	1	0
36	Puducherry	1429	250	1028
	Total	2,11,252	2,08,271	2,40,463